

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

(6)

**

Date of order: 19-4-1996

CP No. 129/95
in
OA No. 856/92

Chhitar Singh .. Petitioner

Versus

M. Ravindra and Others .. Respondents

Mr. C. B. Sharma, Brief-holder for

Mr. Shiv Kumar, Counsel for the petitioner

Mr. Manish Bhandari, Counsel for the respondents

CORAM:

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

HON'BLE MR. PATTAN PRakash, JUDICIAL MEMBER

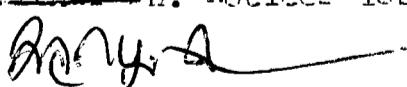
ORDER

PER HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

In this Contempt Petition Shri Chhitar Singh has prayed that contempt proceedings should be launched against the respondents for not complying with the order of the Tribunal passed on 28-10-1994 in OA No. 856/92.

2. The learned counsel for the respondents states that there were two components of the order for compliance; one was regarding taking the applicant on duty and the other was relating to payment of back wages. We have also perused the reply filed which shows that the applicant has been taken on duty as per Annexure-R1 and that payment of Rs. 70,925/- has also been made to the applicant.

3. In these circumstances, the contempt proceedings are dropped. Notices issued are discharged.


(Pattan Prakash)

Judicial Member


(O.P. Sharma)

Administrative Member